

BEFORE THE NATIONAL GREEN TRIBUNAL

(EASTERN ZONE BENCH, KOLKATA)

O.A. NO. ²¹⁴ of 2025/EZB

ORIGINAL APPLICATION

Under Sections 14 & 15 of the National Green Tribunal Act' 2010

In the matter of:

Subhas Datta

.....Applicant

-Versus-

State of West Bengal and Others

.....Respondents

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Applicant

Subhas Datta
SUBHAS DATTA

Office: 25/1, Guitendal Lane, Howrah-711 101'

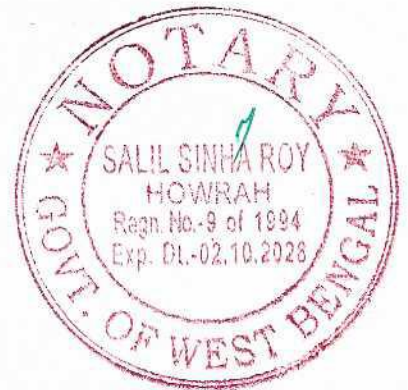
Residence: 55/2, Panchanantala Road,

P.O.+P.S.+Dist. - Howrah-711 101(for both)

Telephone : 033 -2638 3526,

Mobile : 09830 752 752

Email : subhasdatta@rediffamil.com



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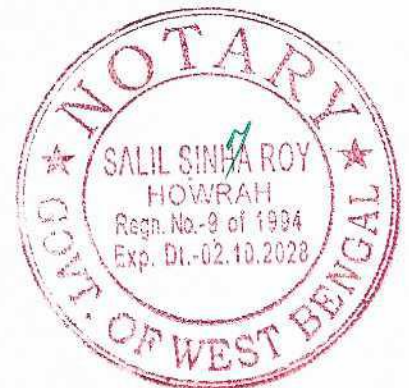
SYNOPSIS OF THE CASE

During a recent visit to Alipurduar District Hospital it has been found that there is total mismanagement of bio-medical wastes in the hospital and such inappropriate disposal may lead to serious health hazards through spreading infections and other diseases and may cause severe environmental problems by polluting the air, soil, ground and surface water. There appeared to be a gap between the bio-medical wastes generated and ultimately disposed of.

It was evident that the Bio-Medical Waste (Management and Handling) Rules 2016 are not properly followed in the said hospital. The prescribed guidelines for segregation, storage and transportation of the wastes are not followed. The generation of such wastes also appeared to be not matching with the total unmeasured quantity of such wastes leading to the possibility of mixing the said wastes with other normal/general wastes of the hospital.

There is a general wastes processing plant at Purba Majhor Dabri which is being operated by Parashmani Organic & Agri Product (P) Ltd. The visit to the said plant has also revealed that lot of bio-medical wastes have been sent to and stored at such general waste processing centre.

The visit undertaken to the bio-medical waste storage site of the hospital clearly shows that the collection and storage of such waste are improper. It is claimed that there are several private hospitals/nursing homes, clinics, dispensaries, pathological laboratories, blood collection centres surrounding the State General Hospital dump their medical wastes inside the hospital. During mid-night hours dumping of private establishments' bio-medical wastes take place. In the absence of close circuit camera at the designated area of the hospital such unauthorized and illegal dumping cannot be checked, controlled and the mischief makers cannot be identified. This unacceptable situation is continuing for a long period. Without judicial intervention such chaos cannot be controlled. Hence this Application is filed.

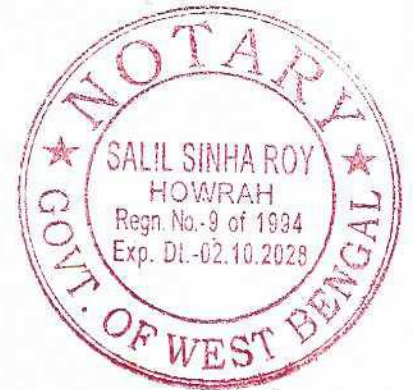


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B

LIST OF DATES

Sl No.	Dates	Particulars
1.	1996	Bio-Medical Waste Management Rules was framed.
2.	1998	Bio-Medical Waste Management Rules was amended.
3.	02.12.2025	Visit to Bio-medical wastes storage site of Alipurduar District Hospital undertaken.
4.	02.12.2025	Photographs of improper & inappropriate storage of bio-wastes were taken.
5.	10.12.2025	Memorandum sent to different authorities on the issue of Bio-Medical Wastes of the hospital..



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In the matter of:

Subhas Datta

.....Applicant

-Versus-

State of West Bengal and Others

.....Respondents

IN THE MATTER OF:

1. Subhas Datta

Son of Late Baneswar Datta,

25/1, Guitendal Lane,

P.O. + P.S. + District – Howrah

Pin code – 711101, West Bengal

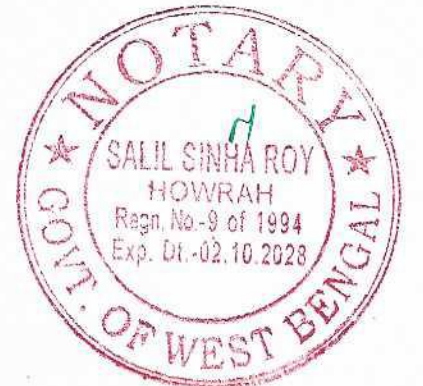
..... Applicant

1. STATE OF WEST BENGAL,

(Notice through the Chief Secretary),

Nabanna, 325, Sarat Chatterjee Road,

Shibpur, Howrah - 711102



Tel -033-22535130

cs-westbengal@nic.in

2. DEPARTMENT OF HEALTH & FAMILY WELFARE,

(Notice through the Principal Secretary),

Govt. of West Bengal,

Swasthya Bhavan, GN 29, Sector V,

Salt Lake, Calcutta – 700091

Tel – 033-23330403

prin.secy.wbhealth@gmail.com

3. DEPARTMENT OF PUBLIC HEALTH & ENGINEERING,

(Notice through the Principal Secretary),

Govt. of West Bengal,

NIJALAY, Janaswastha Karigari Bhawan,

Plot No. CN 8, Block CN, Street No. 18,

Sector V, Calcutta – 700091

Tel – 033-22143695

secy@wbphed.gov.in

4. DEPARTMENT OF ENVIRONMENT,

(Notice through the Principal Secretary),

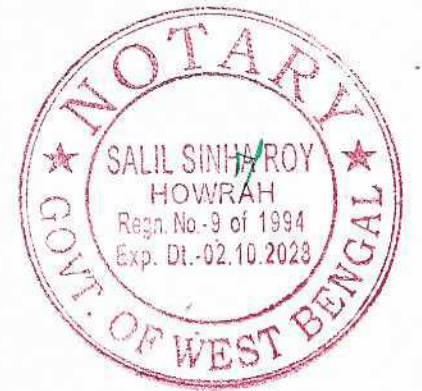
Govt. of West Bengal,

Environment Department,

5th Floor, Pranisampad Bhawan,

Block LB-II, Slat Lake, Sec-III,

Bidhannagar, Kolkata - 700 106



Tel -033-22535130

cs-westbengal@nic.in

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Tel – 033-22143695

secy@wbphed.gov.in

4. DEPARTMENT OF ENVIRONMENT,

(Notice through the Principal Secretary),

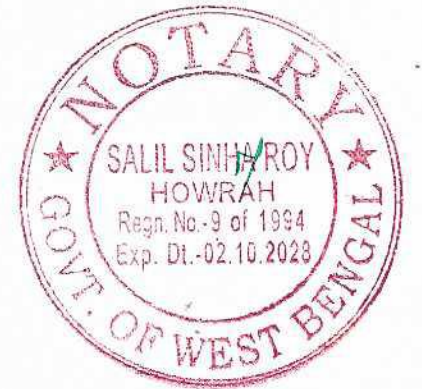
Govt. of West Bengal,

Environment Department,

5th Floor, Pranisampad Bhawan,

Block LB-II, Slat Lake, Sec-III,

Bidhannagar, Kolkata - 700 106



Tel-033-2335-2742

psecy.env-wb@gov.in

5. WEST BENGAL POLLUTION CONTROL BOARD

(Notice through the Member Secretary),

Paribesh Bhawan, 10A Block L.A, Sec-III,

Salt Lake, Bidhannagar, Kolkata - 700106

Tel-0332335-8213

net.wbpcb-wb@bangla.gov.in.

6. CENTRAL POLLUTION CONTROL BOARD,

(Notice through the Member Secretary),

Parivesh Bhawan, East Arjun Nagar,

Delhi – 110032

Tel -011-22303655

mccb.cpcb@nic.in

7. Superintendent,

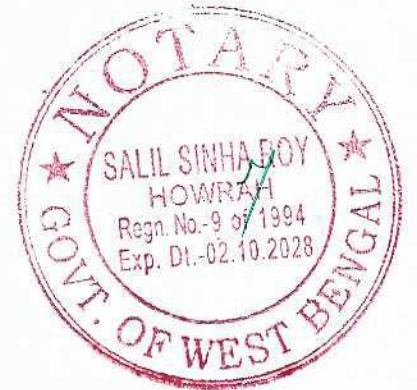
Alipurduar District, Hospital ¹³

Hospital Road No. 13

Post+P.S.- Alipurduar- 736121

Tel – 03564-295336

alipurduardh@gmail.com



..... Respondents

- A. The address of the Applicant as given above is for the service of notices of this application and that of their representatives.
- B. The addresses and e-mail details of the respondents as given above are for service of notices of this application and that of their representatives.
- C. The Applicant named above begs to present this application on the inappropriate disposal of Bio-Medical Wastes by not observing the guidelines as prescribed by the Central Pollution Control Board for handling, treatment and disposal of waste generated, which is creating severe environmental, health hazards and other types of disorders in the district hospital of Alipurduar.

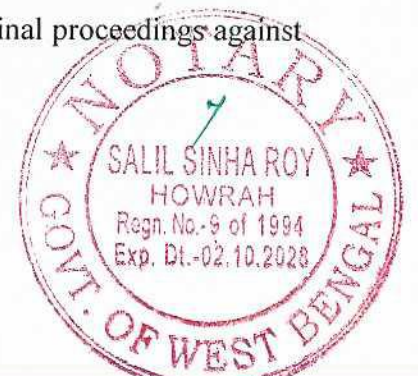
Most Respectfully Sheweth

I, Subhas Datta, aged about 77 years, son of Late Baneswar Datta, by Religion – Hindu, occupation Chartered Accountant, residing at 25/1, Guitendal Lane, P.S+P.O+Dist. - Howrah, Pincod-711101, do hereby solemnly declare and say as follows:-

FACTS IN BRIEF:

1. That the applicant is the environmental activist and public spirited person. He is engaged in different social, environmental and philanthropic activities since 1977. The applicant is second to none in the fields of ventilating the grievances of the common people. There is hardly any major public issue in the State of West Bengal on which the applicant has not tried to project the peoples' demands before different appropriate authorities.
2. That the applicant has organized series of movements on ecology, environment and on different social aspects of the State of West Bengal. Some of such activities had to face police atrocities, arrests and institution of false and fabricated criminal proceedings against

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the applicant. On the basis of the Writ Petition (No. 380 of 1995) filed by the applicant in April 1995 before the Hon'ble Supreme Court of India the first Environment Bench, which is popularly called as the Green Bench, had been constituted in the High Court at Calcutta in June 1996.

3. That various activities of the applicant have been recognized by several media giants during the past few decades, brief of which is as follows: -

a) Times of India, the leading English daily had projected the applicant as the "Hero of the Country" in the year 2007.

b) India Today, the prestigious English Weekly had recognized the applicant as one of the "fifty pioneers of the country" and published a special edition on 7th July 2008, detailing the activities undertaken by him.

c) Hindusthan Times, the leading English daily had recognized the applicant in 2012 as one of the "25 change makers of the country" and given felicitation.

d) Times of India, the English daily, had nominated the applicant as "Hero of Calcutta – 2013."

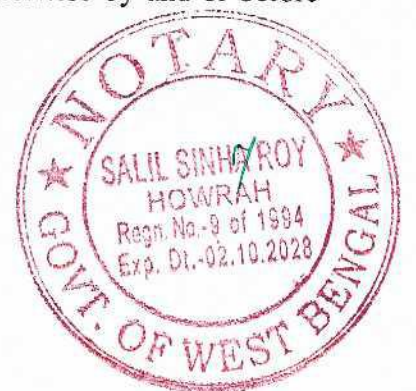
e) The Telegraph, one leading English daily published from Calcutta and National Insurance Company had given "True Legends Award 2018" to the applicant.

4. That several other forms of recognitions have been given to the applicant from time to time, the brief of some of which is as follows:

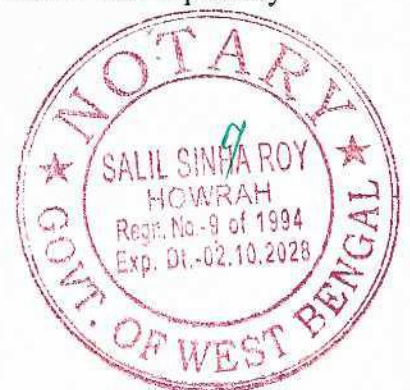
a) Research work had been carried out by one German Scholar covering the applicant's activities in 2000, which was afterwards published as book titled "Taking the State to Court" by the Oxford University Press, London.



- b) European Green Party leaders had invited the applicant in 2009 to Brussels, Belgium to discuss the possibility of forming Green Party in India. Meeting had been held with U. K. Green Party leader in London in 2009.
- c) In order to adopt the same practices for Ganga cleaning the applicant had participated in Thames River cleaning operation in London, organized by Thames 21, in 2005.
- d) Several weeklies in different languages have published articles on the applicant's activities during the last few decades.
- e) He had visited London/Glasgow in 2013 and met the respective port authorities to ascertain the methodology of dredging by saving the marine bio-diversity for adopting the same process by the Calcutta Port Trust.
- f) There are about fifteen thousand newspaper clippings on various news covering the activities of the applicant carried out during the last more than three decades.
5. That during the past forty years the applicant has been continuously fighting hard to save and protect the environment and ecology of the State of West Bengal and some of the Eastern and North Eastern States of the country. The applicant has brought about one hundred and fifty environmental matters and also various matters of public interest before the Hon'ble Apex Court of the Country, Environment Bench (Green Bench) and Public Interest Litigation Bench of the High Court at Calcutta, National Green Tribunal and also have been interacting on various related issues and assisting/assisted the Hon'ble Courts (High Court and NGT) as Amicus Curiae in some matters.
6. That few of the moves of the applicant have been recognized otherwise by and or before the Judicial forum, the brief of which is as follows:-

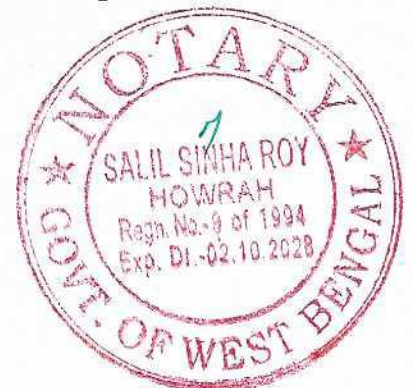


- a) On the basis of the pleadings/petition before the High Court at Calcutta The West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act 2006 was enacted.
- b) Based on his petition before the High Court, Calcutta, compensation under The Public Liability Insurance Act 1994 had been awarded to the victims of air pollution caused by a reputed industrial house for the first time in the country.
- c) Six Supreme Court Judges from Thailand came to Calcutta and had interactive sessions with the applicant where the Consulate General of US had also been present. The Hon'ble Judges had visited the High Court at Calcutta to view/hear proceedings and the arguments made by him before the Public Interest Litigation Bench of the High Court at Calcutta.
7. That the applicant has been working since long on the bio-medical waste issues. Even before the Bio- Medical Rules was framed, the applicant had been appointed as Amicus Curiae in W.P. No. 5803(w) of 1998, sou motu taken-up by the Hon'ble High Court, Calcutta on hazards being caused through the unplanned and unscientific process of disposal of clinical waste at Calcutta and Howrah. Since then the applicant had the occasions of visiting different dumping grounds of Calcutta, Howrah, Diamond Harbour, Burdwan, Siliguri, Bolpur, Darjeeling where initially the bio-medical wastes used to be dumped along with the regular solid wastes. At present all the Health Care Facility (HCF) Centres in the State of West Bengal are covered under the Bio-Medical Wastes (Management and Handling) Rules 1998. It has been painfully observed that the mandated Rules and procedures on collection, segregation, processing, treatment and especially



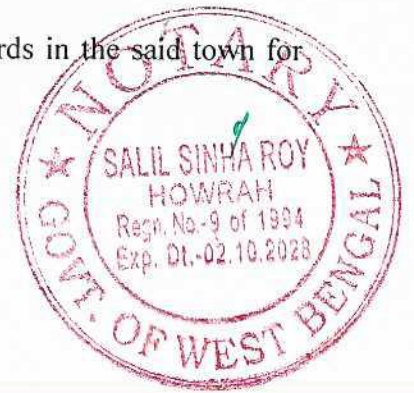
disposal of such wastes are not being followed appropriately. Such lapses are causing serious health and environmental disorders.

8. That it has been evident during a recent visit to Alipurduar District Hospital held on 02.12.2025 that there is total mismanagement of bio-medical wastes in the District Hospital of Alipurduar and such inappropriate disposal may lead to serious health hazards through spreading infections and other diseases and may cause severe environmental problems by polluting the air, soil, ground and surface water. There appears to be a gap between the bio-medical wastes generated and ultimately disposed of.
9. That it was found that the Bio-Medical Waste (Management and Handling) Rules 2016 are not properly followed in the said hospital. The prescribed guidelines for segregation, storage and transportation of the wastes are not adhered to at all. The generation of such wastes also appears to be not matching with the total expected quantity of such wastes leading to the possibility of mixing the said wastes with other normal/general wastes of the hospital. The total number of beds for in-door patients are 424 and about 1000 out-door patients are treated in the hospital everyday. The total quantity of bio-wastes is not measured and it is felt that such quantity will be much more. The applicant had taken photographs of the bio-wastes storage site and has taken photographs at the concrete storage spot which are enclosed and marked as Annexure – P/1.
10. That the concerned authority has set up a general wastes processing plant at Purba Majher Dabri, Alipurduar which is being operated by M/s Parashmani Organic & Agri Product (P) Ltd. The visit to the said plant held on 02.12.2025 has revealed that lot of bio-medical wastes have been sent to and stored at such general solid waste processing centre. The



photographs taken on 02.12.2025 of the storage of bio-wastes are enclosed and marked as Annexure – P/2.

11. That after the bio-medical wastes were found at the said wastes processing plant of Alipurduar town, the visit undertaken by the undersigned had shown the total mismanagement position in the said hospital, where it is claimed that there are several private hospitals/nursing homes, clinics, dispensaries, pathological laboratories, blood collection centres surrounding the State General Hospital of Alipurduare district , which often approach and dump their medical wastes inside the hospital. In fact the hospital employees have expressed helplessness with such uncontrolled dumping of private establishments' bio-medical wastes, mostly thrown during the midnight hours. In the absence of close circuit T.V. at the designated area of the hospital such unauthorized and illegal dumping cannot be checked and controlled.
12. That during the visit undertaken by the petitioner on 02.12.2025 no ETP has been found inside the hospital arena for treatment of the liquid wastes there. Such plant is required to be set-up in accordance with the provisions of the Rules 1998 since replaced by the Bio-Medical Wastes Management Rules 2016. It is apprehended that the liquid wastes of the hospital is being discharged to the municipal drains connected to the hospital.
13. That the inappropriate and inadequate system of both for solid part as well as for liquid part of the wastes of the said hospital are causing serious health and other environmental problems to the people of the district head quarter of Alipurduar Town, which is claimed to be inhabited and commuted by about one lakh of people.
14. That it is apprehended by the applicant that the improper disposal of the bio-medical wastes may aggravate the situation of the environmental and health hazards in the said town for



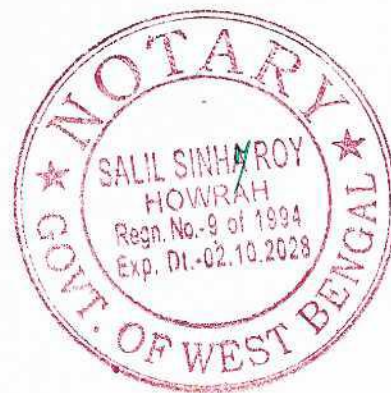
which judicial intervention and monitoring have become necessary. The applicant has sent representations on this issue along with other related aspects to the concerned authorities in the matter on 10th December 2025, the photocopy of which with postal receipt has been enclosed as Annexure – P/3.

15. That being aggrieved by and dissatisfied because of inaction and silent role on such serious issues, the applicant prefers to move this application on the following amongst others:-

GROUND

- i. For that it is the bounden duty of the Respondent concerned to ensure proper collection and disposal of wastes generated from the hospital.
- ii. For that the concerned Respondents have failed to take steps as per the guidelines prescribed by the Central Pollution Control Board on handling, treatment and disposal of bio-medical wastes.
- iii. For that the Respondents have failed to discharge their statutory duties to arrest all hazards that are arising out of improper and unscientific disposal of Bio-medical wastes.
- iv. For that the Respondents should have taken urgent measures for the proper disposal of bio-medical wastes arising out of the hospital.
- v. For that the Respondents concerned have failed to take steps to protect the environment and health of the people of the district of Alipurduar.
- vi. For that the Respondents should have taken steps on proper collection and disposal of bio-medical wastes that are generated in the hospital.

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- vii. For that the Respondents concerned have failed to take step as envisaged under The Bio-Medical Wastes (Management & Handling) Rules 1998 and the amendments thereafter.
- viii. For that the Respondents have failed to take steps under The Environment (Protection) Act 1986.

LIMITATION

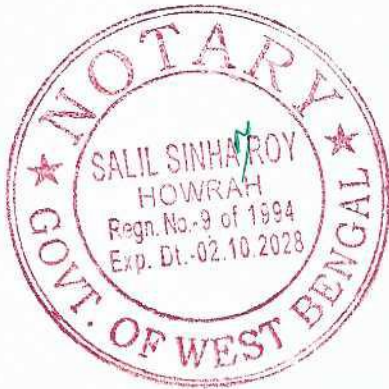
ADat 16. The applicant states that he has been working in the matter of Bio-Medical Wastes Management of the State of West Bengal for a continuous period since 1998. The applicant has sent a memorandum to all concerned ^{authorities} on 10.12.2025. The respondents have not taken step and the issues raised in the application are the outcome of a continuous process and inactions. Therefore, the application is filed within the period of limitation.

PRAYERS

This application is made bonafied and for the ends of justice.

Your applicant therefore humbly prays Your Honour for the following orders:-

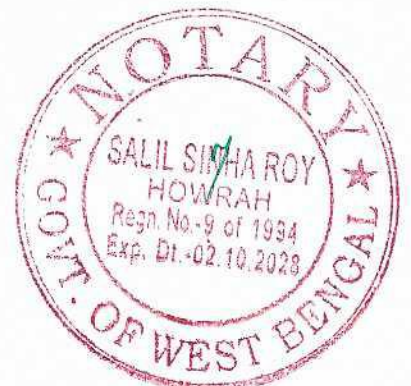
- i) To direct the concerned Respondents to immediately take all steps and measures for proper implementation of the guidelines for handling, treatment and disposal of bio-medical wastes generated in the Alipurduar District Hospital;
- ii) To direct the Respondent concerned to take steps as envisaged under the Bio-medical Waste



(Management & Handling) Rules 1998 and Bio-Medical Wastes Management (Amendment) Rules 2018;

- iii) To direct the Respondents concerned to set up ETP (Effluent Treatment Plant) at the Hospital for treatment of liquid wastes there;
- iv) To direct the concerned Respondents to take step for plugging the gap between the Bio-medical waste generated and finally disposed in the hospital;
- v) To direct the Respondents concerned to take steps as prescribed in the Solid Waste Management Rules 2016;
- vi) To direct the concerned Respondents to take steps as envisaged in The Environmental (Protection) Act 1986;
- vii) Such other and/or further order or orders be made and/or direction or directions be given as Hon'ble Tribunal may deem fit and proper.

Subhas Datta
Subhas Datta



VERIFICATION

OL. NO. L-8

I, Sri Subhas Datta, son of Late Baneswar Datta, aged about 77 years, by occupation Chartered Accountant, by religion Hinduism, residing at 25/1, Guitendal Lane, Post Office, Police Station and District - Howrah, Pin code - 711101, do hereby declare and state that the contents of the paragraph nos.....⁷7, 8, 9, 10 & 14..... are true to the best of knowledge and the contents of the paragraph nos.....⁷11, 12 & 13..... are my information derived from the relevant records which I verily believe to be true and the rests are my respectful submissions before the Hon'ble Tribunal.

SDatta

Subhas Datta
DEPONENT

Prepared by me in my office

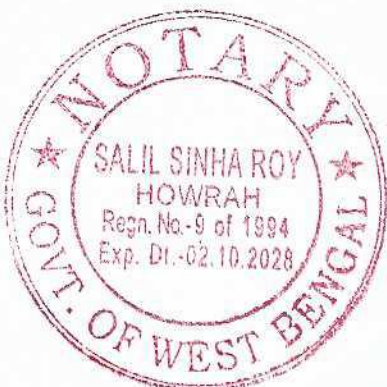
Subhas Datta
(Subhas Datta)
Applicant-in-person

Date : 15.12.2025

Place: Howrah.

IDENTIFIED BY ME &
SUNIL DATTA TAKEN IN MY PRESENCE
Jibanjib Chakraborty
Advocate

JIBANJIB CHAKRABORTY
Advocate
Howrah Judges Court
WB/144879000



13 SOLEMNLY AFFIRMED & DECLARED BEFORE ME ON IDENTIFICATION
VIS. 15-12-25

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SALIL SINHA ROY
NOTARY HOWRAH



SAHIL SINGH ROY
HOWRAH
Reg. No. 8 of 1994
Exp. Dt. - 02.10.2028
GOVT OF WEST BENGAL

Photographs taken on 02/12/2025 showing the biomedical wastes inside the designated storage rooms of Alipurduar District Hospital

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Photograph taken on 02/12/2025 showing the biomedical wastes inside the designated storage rooms of Alipurduar District Hospital

NOTARY
SALIL SINHA ROY
HOWRAH
Reg. No. 9 of 1994
Exp. Dt. 02.10.2028
GOVT. OF WEST BENGAL

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NOTARY
SALIL SINHA ROY
HOWRAH
Reg. No. 300/1994
Exp. Dt. 03.0.2028
WEST BENGAL



Photographs taken on 02/12/2025 showing the bagged biomedical wastes adjacent to designated storage rooms for such wastes inside Alipurduar District Hospital

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NOTARY
SALIL SINHA ROY
HOWRAH
Regn No-9 of 1994
Exp. Dt-02.10.2028
OF WEST BENGAL

Photographs taken on 02/12/2025 showing the bagged biomedical wastes & other general wastes adjacent to old waste dumping ground inside Alipurduar District Hospital.

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Photograph taken on 02/12/2025 showing the bagged biomedical wastes & other general wastes adjacent to old waste dumping ground inside Alipurduar District Hospital.

SAH SINGH ROY
HOWRAH
Dist. No. 8 of 1994
Exp. Dt. - 02.10.2028
GOVT. OF WEST BENGAL

15 DEC 2025



Photographs....on 09/12/2025 showing the storage of bio-medical waste reportedly sent/received by the plant at Purba Majher Dabri, Alipurduar being operated by Parasmani Organic & Agri Products (P) Ltd



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15 DEC 2025



★ SALIL SINHA ROY ★
HOWRAH
REGD. 09.01.1994
ESTD. 02.10.2025
WEST BENGAL

Photographs....on 09/12/2025 showing the storage of bio medical waste reportedly sent/received by the plant at Purba Majher Dabri, Alipurduar being operated by Parasmani Organic & Agri Products (P) Ltd

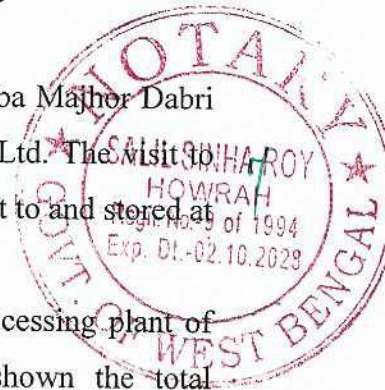
15 DEC 2025

To
The Chief Secretary,
Govt. of West Bengal,
Nabanna, 325, Sarat Chatterjee Road,
Shibpur, Howrah - 711102

10.12.2025

Sir, Sub:- Inappropriate disposal of bio-medical wastes in Alipurduar District Hospital, Alipurdua, West Bengal

1. That it has been evident during a recent visit to Alipurduar District Hospital that there is total mismanagement of bio-medical wastes in the District Hospital of Alipurduar and such inappropriate disposal may lead to serious health hazards through spreading infections and other diseases and may cause severe environmental problems by polluting the air, soil, ground and surface water. There appears to be a total gap between the bio-medical wastes generated and ultimately disposed of.
2. That it was found that the Bio-Medical Waste (Management and Handling) Rules 2016 are not properly followed in the said hospital. The prescribed guidelines for segregation, storage and transportation of the wastes are not followed at all. The generation of such wastes also appears to be not matching with the total expected quantity of such wastes leading to the possibility of mixing the said wastes with other normal/general wastes of the hospital.
3. That the authority has set up a general wastes processing plant at Purba Majher Dabri which is being operated by Parashmani Organic & Agri Product (P) Ltd. The visit to the said plant has revealed that lot of bio-medical wastes have been sent to and stored at such general solid waste processing centre.
4. That after the bio-medical wastes were found at the said wastes processing plant of Alipurduar town, the visit undertaken by the undersigned had shown the total mismanagement position in the said hospital, where it is claimed that there are several private hospitals/nursing homes, clinics, dispensaries, pathological laboratories, blood collection centre surrounding the State General Hospital of Alipurduare district, which often approach and dump their medical wastes inside the hospital. In fact the hospital employees have expressed helplessness with such uncontrolled dumping of private establishments bio-medical wastes, mostly thrown during the midnight hours. In the



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absence of close circuit T.V. at the designated area of the hospital such unauthorized and illegal dumping cannot be checked and controlled.

5. That in view of such situation I like to request you to take immediate steps into the matter through directions to the appropriate authority to react to such shocking and unhealthy situation.

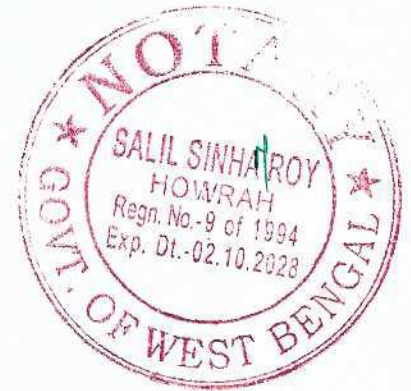
With regards & best wishes

Thanking You,
Yours Faithfully,

Subhas Datta
(Subhas Datta)

C.c. To,

- a) **The Principal Secretary,**
Health & Family Welfare Deptt,
Govt. of West Bengal,
Swasthya Bhawan,
GN 29, Sector V,
Salt Lake, Kolkata – 700091
- b) **Principal Secretary,**
Public Health & Engineering Deptt,
Govt. of West Bengal,
NIJALAY, Janaswastha Karigari Bhawan,
Plot No. CN 8, Block CN, Street No. 18,
Sector V, Kolkata – 700091
- c) **The Principal Secretary,**
Department of Environment,
Govt. of West Bengal,
5th Floor, Pranisampad Bhawan,
Block LB-II, Salt Lake, Sec – III,
Bidhannagar, Calcutta – 700106
- d) **The Member Secretary,**
West Bengal Pollution Control Board,
Paribesh Bhawan, 10A, Block LA, Sec-III,
Salt Lake, Bidhannagar, Calcutta – 700106
- e) **Member Secretary,**
Central Pollution Control Board,
Parivesh Bhawan,
East Arjun Nagar,
Delhi- 110032
- f) **Superintendent,**
Alipurduar District,
Hospital Road No. 13
Post+P.S.- Alipurduar- 736121



Howrah HQ (711101) Counter No. 8
 SP-D EW2767055891N IV.A:69872767055891
 10-12-2025 15:02:58, 20 (Actual) gms,
 To: THE PRINCIPAL S HEALTH F W WEST B, KOLKATA
 Sech Bhawan , WEST BENGAL - 700091
 From: SUBHAS DATTA-711101
 (Base: 47.00)

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Howrah HQ (711101) Counter No. 8
 SP-D EW2767055891N IV.A:69872767055891
 10-12-2025 15:03:34, 15 (Actual) gms,
 To: THE M B WEST BENGAL POLLUT CONTROL
 Bidhan Nagar, WEST BENGAL - 700010
 From: SUBHAS DATTA-711101
 (Base: 47.00)

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Howrah HQ (711101) Counter No. 8
 SP-D EW2767055891N IV.A:69872767055891
 10-12-2025 15:04:08, 15 (Actual) gms,
 To: THE M B CENTRAL POLLUTION CONTROL
 Shandara SO, DELHI - 110032
 From: SUBHAS DATTA-711101
 (Base: 47.00)

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Howrah HQ (711101) Counter No. 8
 SP-D EW2767055891N IV.A:69872767055891
 10-12-2025 15:04:47, 15 (Actual) gms,
 To: THE P S DEPT E GOVT WEST B, KOLKATA
 Bidhan Nagar, WEST BENGAL - 700010
 From: SUBHAS DATTA-711101
 (Base: 47.00)

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Howrah HQ (711101) Counter No. 8
 SP-D EW2767055891N IV.A:69872767055891
 10-12-2025 15:05:26, 20 (Actual) gms,
 To: THE CHIEF S GOVT OF W B, 325 SARKAT CHATTERJEE
 Sibpur SO, WEST BENGAL - 711102
 From: SUBHAS DATTA-711101
 (Base: 49.00)

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Howrah HQ (711101) Counter No. 8
 SP-D EW2767055441N IV.A:69872767055441
 10-12-2025 15:06:12, 20 (Actual) gms,
 To: THE SUPDT ALIPORDURE, ALIPORDURE
 Alipurdur M, WEST BENGAL - 751121
 From: SUBHAS DATTA-711101
 (Base: 47.00)

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Howrah HQ (711101) Counter No. 8
 SP-D EW2767057341N IV.A:69872767057341
 10-12-2025 15:06:52, 15 (Actual) gms,
 To: THE P S P ENGINEER DEPT, KOLKATA
 Sech Bhawan , WEST BENGAL - 700091
 From: SUBHAS DATTA-711101
 (Base: 47.00)

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